

Filing no. B.A./8139/2020

Mangru Uraon & Ors.

Versus

The State of Jharkhand

Advocate for Petitioner

Mr. A.K.Chaturvedi

- | | |
|---|---------|
| 1. S.J. / D.B. | S.J. |
| 2. In time
Limitation expired on | X |
| 3. Court Fee | NR |
| 4. Authentication fee due on the copy
Trial Court Judgement Rs. | Paid |
| Appellate Court Judgement Rs. | X |
| 5. (a) Copy of trial court judgement | √ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | X |
| (d) Receipt showing service on A.G. | √ |
| (e) Vak properly stamped
Executed and accepted } | √ |
| 6. (a) Cause title | √ |
| (b) Provision of law | √ |
| 7. Intimation regarding surrender of
Petitioner | in Jail |
| 8. Particulars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | Stated |
| 9. Other defects | |
| (i) Father's name of petitioner no. 1&2 in page-1 differs from Vak. and
Imp.Order. | |
| (ii) Pending court name may be corrected in para-1 and prayer. | |
| (iii) G.R. no. may be corrected in para-1 and prayer. | |
| (iv) Name of Hon'ble Justice may be properly stated in para-12. | |
| (v) Verification para of the Affidavit may be suitably corrected. | |
| (vi) Duly certified T/c of page-11 may be filed. | |
| (vii) Certificate by O.C. at page-1 and Index may be corrected regarding
pagination. | |